

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No.255 of 1997  
(in O.A. No.1451 of 1992)

New Delhi this the 10th day of August, 1998

Dr. M.E. Moses, 281, DDA Flats,  
Jaidev Park, East Punjabi Bagh, New  
Delhi 110 026

-APPLICANT

Versus

Union of India through Secretary,  
Railway Board, Rail Bhawan, New  
Delhi-110001.

-RESPONDENT

ORDER (in circulation)

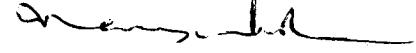
This review application was filed on 24.9.1997 seeking a review of the order dated 4.8.1997 (received by him on 26.8.97) passed in O.A. 1451 of 1992.

2. I have carefully considered the submissions made in the R.A. and consulted the record. I find that there is no mistake apparent on the face of record and the claims made out are merely arguments on merits which do not entitle the applicant for a review. In the case of K.Ajit Babu and others Vs. Union of India and others, JT 1997(7) SC 24 their Lordships have held that "the right of review is not a right of appeal where all questions decided are open to challenge. The right of review is possible only on limited grounds mentioned in Order 47 of the Code of Civil Procedure. Otherwise there being no limitation on the power of review it would be an appeal and there would be no certainty of finality of



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a decision". This review application amounts to only rearguing what has been stated in the O.A. Therefore, this review application is not maintainable and is dismissed at the circulation stage itself.

  
(N. Sahu)  
Member (Admnv)

rkv.